

**Fax No.0120 - 2755999**

**By Speed Post/Fax**

**THE GAUHATI HIGH COURT AT GUWAHATI**

(THE HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA,  
MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-104/2011/ **5230** /A.

From : Shri P.K. Saikia,  
Registrar General,  
Gauhati High Court, Guwahati.

To

Director (Trg)  
Central Bureau of Investigation Academy,  
Kamala Nehru Nagar, Hapur Road,  
Gaziabad, Uttar Pradesh.  
PIN-201002.

Dated Guwahati, the 16<sup>th</sup> June 2011.

Sub : **Training of Public Prosecutors of North Eastern States.**

Ref :- Your letter No.2/44/2011/C/Academy/2420, dated 24.05.2011.

Sir,

With reference to the above, I am directed to inform you that the following Public Prosecutors, Additional Public Prosecutors, Assistant Public Prosecutors have been nominated for the training programme to be held w.e.f. **20.06.2011 to 01.07.2011** in your Academy.

Sl. No.	Districts	Name of the Public Prosecutor/ Name of Additional Public Prosecutor/Assistant Public Prosecutor	Remarks
1.	Nalbari	Shri Phanidhar Deka	
2.	Cachar, Silchar	Shri Jyoti Prakash Bhattacharjee	
3.	Tinsukia	Shri B.L. Agarwala	
4.	Dhubri	Md. M. Zaman	
5.	Nagaon	Md. Kamaluddin Chaudhury	
6.	Sonitpur, Tezpur	Ms. Ranjana Chakraborty	
7.	Sivasagar	Sri Aditya Kumar Bora.	
8.	Kokrajhar	Shri Niranjana Roy	
9.	Goalpara	Md. Nawab Nazmul Islam	
10.	Lakhimpur, North Lakhimpur	Shri J. Gogoi	
11.	Hailakandi	Md. Samsul Islam Laskar	
12.	Kamrup, Guwahati	Shri Bhaskar Jyoti Dutta	
13.	Bongaigaon	Shri Tapan Bhowmik	
14.	Dhemaji	Shri Mani Kanta Baruah	

This is for favour of your kind information and necessary action.

Yours faithfully,

*Sd/*

**REGISTRAR GENERAL**

Memo No.HC.VII-104/2011/ 5231-5246 /A, dated 16.06.2011.

Copy forwarded for information and necessary action to –

- ✓ 1. The District & Sessions Judge, Kamrup, Guwahati/Nalbari/Sonitpur, Tezpur / Lakhimpur, North Lakhimpur /Dhemaji/Tinsukia/Sivasagar/ Nagaon / Cachar, Silchar / Hailakandi / Dhubri/Goalpara/Kokrajhar/ Bongaigaon.

They are requested to furnish the copies of enclosed Course content of the training to the concerned nominated Public Prosecutors, Additional Public Prosecutors and Assistant Public Prosecutors of their respective districts and inform them that –

- (a) **The participants will be paid to and fro Airfare from the respective places to Delhi in any low cost Airlines or the 2<sup>nd</sup> Class AC Railway Fare. The cost of lodging in the accommo-dation to be provided by the CBI Academy will also be reimbursed, subject to production of proof. Reasonable fare for their to and fro journey from Airport/Railway Station to the CBI Academy will also be paid. The participants shall report to the Director (Trg), CBI Academy, Gaziabad by the evening of 19.06.2011.**
- (b) Expenditures will be reimbursed to the participants in due course on production of bills/vouchers.
- (c) The participants on completion of training programme shall submit individual reports relating to the training before the Registrar General, Gauhati High Court, Guwahati.

Necessary funds in this connection will be provided to the respective District & Sessions Judges on receipt of details of expenditures.

2. Deputy Registrar (Bench/Judl.-I), Gauhati High Court, Guwahati.

*Om*  
*16.6.11*

**REGISTRAR GENERAL**

*16.6.2011*

**Course content for newly appointed Law officers of CBI  
20.06.2011 to 01.07.2011 (2 weeks)**

20.06.2011 (Monday)		
Time	Topic	Faculty
0930-1000	Registration & Briefing	
1000-1115	Inauguration of the course	Shri Abdul Aziz, DoP, CBI, HO, New Delhi
1130-1245	Functioning of Directorate of Prosecution and duties & responsibilities of the prosecutors in CBI, role of the standing counsels in CBI matters	Shri Abdul Aziz, DoP, CBI, HO, New Delhi
1245-1400	Preparation of FR-I & FR-II with discussion on various columns of FR-II	Shri J. B. Singh, Spl.PP/ALA (Retd.)
1400-1500	Lunch	
1500-1615	(i) Preparation of Articles of charge (ii) Draft sanction order (iii) Vetting of chargesheet (iv) Liason between prosecutors & Pairvi officers	Shri J. B. Singh, Spl.PP/ALA (Retd.)
1630-1745	Investigation procedure in CBI (i) SIR/complaint, vetting of FIR, Roll of prosecutors during investigation (ii) Filing various petitions in the court (iii) Obtaining search warrant - Arrest warrant (iv) Remand, proclamation statement of 164 Cr.PC grant of pardon	Shri O.P. Chhatwal, DIG (Retd.), CBI, 2/55A, Moti Nagar
21.06.2011 Tuesday		
1000-1245	Sharing of experiences	
1245-1400	(i) Framing of charges (ii) Filing application for admission / denial of documents (iii) obtaining summons for prosecution witnesses	CC and SP(Trg.) CC
1400-1500	Lunch	
1500-1615 1630-1745	(i) Latest Law on PC Act, 1988, Approver and Hostile witnesses (ii) Attachment proceedings under Criminal Law Amendment Ordinance, 1944	Shri Mahendra Kumar, ALA, CBI, New Delhi
22.06.2011 Wednesday		
1000-1115	CBI Admin Manual	
1130-1245	Use of Mobile forensics & Computer Forensics evidence	OS (Trg.) Shri Sanjay Gautam, Inspr.
1245-1400	Refreshing the salient features of PC Act, 1988	Shri K.K. Goel, PP, CBI, New Delhi
1400-1500	Lunch	
1500-1615 1630-1745	(i) Examinations & re-examination of Prosecution witnesses, cross examination of Hostile witnesses (ii) Proving of documents by secondary evidence (iii) Examination of defence witnesses (iv) Filing the written submission as an argument (v) Comments on acquittal including filling up limitation proforma (vi) Preparing draft of revision & appeal	Shri Virendra Kumar, DLA, ACB Delhi
23.06.2011 Thursday		

1000-1115 1130-1245	Cheating, Forgery and Counterfeit currency	Shri S. Slam, Sr.PP, CBI, Ghaziabad
1245-1400	Introduction to Internet	Computer section
1400-1500	Lunch	
1500-1615 1630-1745	Creating the e-mail accounts, assessing them and sending mail, hands on session	Shri Vivek Dutt, ASP(T), CBI Academy.
	<b>24.06.2011 Friday</b>	
1000-1115 1130-1245	IT Act 2000 certification of documents as per Banker's Book evidence Act in the light of Amendments made in the IT Act	Shri Vivek Dutt, ASP(T), Academy.
1245-1400	Computer Windows, hands on session	Computer Section, CBI, Academy
1400-1500	Lunch	
1500-1615 1630-1745	How to conduct prosecution in CBI cases. Exhibition of documents & proving documents by secondary evidence	Shri Mahendra Kumar, ALA, CBI, New Delhi
	<b>25.06.2011 Saturday</b>	
	<b>26.06.2011 Sunday</b>	
	<b>27.06.2011 Monday</b>	
1000-1115 1130-1245	Care and precautions to be taken in preparation of FR-II, Draft Sanction order, Chargesheets, Article of charge, Statement of Imputation, Closure reports	Shri V.K.Sharma, ALA, New Delhi
1245-1400	Crime Manual CBI	Shri J.S. Emmanuel, DSP, CBI Academy.
1400-1500	Lunch	
1500-1615 1630-1745	Sec. 299, 300, 301, 302, 303 IPC	Dr. Pamini, PP, Rohini Cant, New Delhi
	<b>28.06.2011 Tuesday</b>	
1000-1115 1130-1245	Intelligence collection and Discreet Inquiry	Shri K. P. Sharma, Insp.
1245-1400	Computer familiarisation	I/C Computer
1400-1500	Lunch	
1500-1615 1630-1745	Criminal conspiracy, Abetment, Common object, Common Intention	Dr. R.K. Yadav, Judge (Retd.)
	<b>29.06.2011 Wednesday</b>	
1000-1115 1130-1245	Procedure of Investigation, search and seizure in criminal cases	Shri S.S. Ali, DSP(T), CBI Academy.
1245-1400	Scientific Aids to Investigation (i) Fingerprints - Importance, classification, types of impressions, collecting - lifting or photographic identification and palm prints recording (Ten digitals & single digital)	Shri Harendra Prasad, SSA, CFSL, CBI 29T, Section - 7, Jasola, opp- Appollo Hospital, Delhi
1400-1500	Lunch	
1500-1615 1630-1745	Overview on Jurisprudence	Sr.PP, CBI, Academy
	<b>30.06.2011 Thursday</b>	

1000-1115 1130-1245	Scientific aids to investigation (a) Scene of occurrence - Preservation & examination, principles and possibilities (b) Physical evidence - Importance, sources, utilities, location & collection	Shri V.N.Sehgal/S.R.Singh, Director, CFSL (Retd.), CBI
1245-1400	Overview on Cyber offences	Smt. Akanksha Gupta, Inspr, CBI Academy.
1400-1500	Lunch	
1500-1615 1630-1745	Discussion with law officers prior to the evidence and proper briefing, caution to be taken by IO's while giving in the courts	Shri Prem Kumar, Judge (Retd.)
	<b>01.07.2011 Friday</b>	
1000-1115 1130-1245	Trap cases (i) Verification of complaint in Trap cases (ii) Pre Trap proceedings (iii) Post Trap proceedings (iv) Investigation of Trap cases DA cases (i) Verification and preparation of FIR in DA cases (ii) house search (iii) Documentation and aberations in DA cases	Shri M.P.Singh, DIG (Retd.), CBI
1245-1400	Identification Physiology (i) Hair fibers and fabrics (ii) Blood semen and other fluids (iii) Tyre impression & skid marks (iv) Glass and paints (v) Telegraph & tractor wires & cables, burnt remains (arson cases)	Shri Kaushal Kumar, SSO II, CFSL, CBI New Delhi
1400-1500	Lunch	
1500-1615	Overview of PC Act, 1988 & DSPE Act 1946	Shri J.S. Emmanuel, DSP, CBI Academy
1630 onwards	Valedictory Address and distribution of certificates	DIG(T) & SP(T), CBI Academy.